

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) No, Sir. Some of the foreign universities have appointed agents/consultants in India to help students who may be interested in pursuing further studies in these foreign universities. However, neither the Ministry nor the University Grants Commission (UGC) maintains any record of such consultants. There is no pressure from these consultants on the Ministry or the UGC to frame any rules to suit them or for their advantage.

(b) and (c) Do not arise in view of above.

**Violation of norms by schools in Delhi**

2882. SHRI PARVEZ HASHMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that some of the private schools, which had purchased land on concessional rates in Delhi, are violating the requirement of compulsory admission to students from Economically Weaker Sections (EWS); and

(b) if so, the names of the schools against whom action has been taken and the kind of action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The Right of Children to Free and Compulsory Education (RTE) Act 2009 provides for free and compulsory education to all children in the age group of 6-14 years. The Section 12 (1) (c) of the RTE Act provides that a specified category school and an unaided private school shall admit in class-I (or pre-primary as the case may be) to the extent of at least twenty-five per cent of the strength of that class, children belonging to the weaker sections and disadvantaged groups in the neighbourhood and provide free and compulsory elementary education to them till its completion.

The Sections 31 and 32 of the RTE Act provide for a monitoring mechanism by the National Commission for Protection of Child Rights (NCPCR) and the State Commission for Protection of Child Rights (SCPCR) and for the redressal of grievances by local authorities.

It is for the appropriate State Government and the concerned local authority to ensure the implementation of the RTE Act.